

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CC 8296

Petition(s) for Special Leave to Appeal(Civil)...../2000

(From the judgement and order dated 04/07/2000 in LPA 523/00 of The HIGH COURT OF PATNA)

NATIONAL INSURANCE COMPANY LTD. Petitioner (s)

VERSUS

NIKHAT REYAZI & ORS. Respondent (s)

WITH I.A. 1 (C/DELAY IN FILING SLP)

Date : 15/12/2000 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.P. MISRA
HON'BLE MR. JUSTICE B.N. AGRAWAL

For Petitioner (s) Mr. Mukul Rohatgi, ASG
Mr. Joy Basu, Adv.
Mr. B.K.Satiya,Adv.

For Respondent (s)

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....T.....J
.SP2

Delay condoned.
Issue notice.

In the meantime, the petitioner shall deposit the entire decretal amount in the High Court within four weeks from today. However, the amount so deposited shall not be withdrawn by the claimants until further orders.

.SP1

Sarita (V.P. Tyagi) @@
AA
COURT MASTER@@
A AAAAAAAAAAAAA

@@
A